No. A-60011/35/2018-Admn.I(LA)
Government of India
Ministry of Law & Justice
Department of Legal Affairs
\*\*\*\*\*

4<sup>th</sup> Floor, 'A' Wing Shastri Bhawan, New Delhi Dated the 21<sup>st</sup> May, 2018

#### **CIRCULAR**

Subject:-

Deputation of legal experts to the Government of Seychelles under Indian Technical & Economic Cooperation (ITEC) programme.

A copy of vacancy circular received from Ministry of External Affairs (MEA) vide their reference no. DPA-II/B-2311/09/2018/ITEC-II dated 25.04.2018 on the subject mentioned above is circulated for information to all the ILS Officers in this Department.

2. The eligible Officers who wish to apply may forward their application along with all the requisite documents through proper channel. In case of any further clarifications, applicants are advised to contact the concerned Ministry/ Department.

Encl: as above.

(A.K. Joshi)

Deputy Secretary to the Govt. of India

Tel. 2338 4109

All the ILS Officers in the Department of Legal Affairs. [Kindly see the MEA communication cited above @ <u>www.legalaffairs.gov.in</u> and e-office portal for details.]

Subject:

# (i) No. DPA-II/B-2311/09/2018/ITEC-II Ministry of External Affairs (DPA-II Division)

Dated: 25th April, 2018

<u>Deputation of legal experts to the Government of Seychelles under ITEC programme</u>

Development Partnership Administration (DPA) in Ministry of External Affairs is entrusted with the task of undertaking various capacity building programmes and development projects abroad, as part of its Technical Co-operation programme under Government of India assistance. This also includes deputation of experts to partner countries.

- 2. In this connection, our Mission in Victoria (Seychelles) has received a proposal for deputation of legal experts in different fields under ITEC (Indian Technical & Economic Cooperation) programme.
- 2. The ITEC experts would be paid Pay, Grade Pay plus the Compensatory Foreign Allowance depending upon their ranks by the Ministry of External Affairs. Accommodation, local transport and medical facilities will be provided by the receiving Government as per the rank of the expert. Duly completed ITEC forms giving details of job requirements, aims and objectives, experience and education/technical qualification are enclosed herewith.
- 3. The number of posts and respective periods of deputation from the date of assumption of charge of the new assignment by the ITEC experts are mentioned below:

Registrar-General's Officers

i) Land Registration Consultant – 1 Post

2 Years

ii) Industrial Property Consultant- 1 Post

2 Years

iii) Company/Business Registration Consultant- 2 Posts

2 Years

4. Department of Legal Affairs is, therefore, requested to nominate suitable experts in the respective fields for the above deputation at the earliest so that further action may be taken in the matter.

Regards

(Brajesh Kumar Srivastava) Under Secretary(TC-II)

Deptt. of Legal Affairs

(Attn.- Dr. Rajiv Mani, JS & LA)

R. No. 417 (A)

Shastri Bhawan, New Delhi

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# Government of India Ministry of External Affairs Development Partnership Administration

# DEPUTATION OF EXPERT FROM INDIA UNDER THE INDIAN TECHNICAL AND ECONOMIC COOPERATION (ITEC) PROGRAMME

#### APPLICATION FORM

Name of the host country	Seychelles	
Designation of the proposed Expert	Land Registration Consultant (1post (1 position)	
Period of deputation	From	То
	01/06/18	31/05/20

## Part -! TO BE FILLED BY HOST GOVERNMENT

	1	
1	Description of the	Technical Assistance in Land Registration
	project."	
2	Aims and objectives to be achieved through the proposed deputation of the Expert	Work in close collaboration with the Registration General  Experience and exposure to Land Registration and Management Review of the internal system and procedures in relation to Land Registration Identify weaknesses and strengths and make necessary recommendations in regards to the system and controls within the Division Work on and facilitate capacity building plan to empower staff of the Land Registration Section Work with the different laws relevant to Land Registration and make necessary recommendations for amendments
3	Description of staff to be	1 Principal Registration Officer
	attached with the Expert	2 Senior Registration Officers
	on the project.	6 Registration Officer 5 Assistant Registration Officer 6 Senior Registration Officer
4	Place of deployment,	Place Registration Division
	address and telephone	Address 1 <sup>st</sup> Floor, Independent House
	number	
		Telephone: 00248-4280900
		Fax: 00248-4225764
<u></u>		Email: regdiv@regietry.gov.sc

## SPECIFICATIONS FOR THE POST<sup>2</sup>

			≥.
5	Duties of the Expert  (Job description)	•	Reviewing of current Land Registration Laws Provide Technical and Legal Assistance to the Registrar General on releted Land Issues Training of Land Registration Staff Assist with hearings and court proceedings related to Land Issues Facilitate Workshops and meeting with relevant stake holders with regards to Land Issues
6	Educational /Technical  Qualifications required		Post Graduate degree Law,Economics or related fields Expertise in Land Registration
7	Work Experience		At least 5 years post qualifying experience in similar field of work  Demonstrated working experience at a Senior Level of Government  Demonstrated Leadership and project Management experience with Trade and Trade related management  Experience in working with stakeholders from a range of background, with ability to manage diverse teams and partner relationships  Respect for diversity and ability to adapt to different cultural Settings
8	Field of Specialization - (Type of material, equipment and machinery etc. with which the Expert is expected to be familiar)		

<sup>2 [</sup>Please attach separate sheet(s), if space is not enough in these columns)

#### Part - III

### UNDERTAKING TO BE GIVEN BY THE HOST GOVERNMENT

### The Host Government hereby undertakes:

- To provide furnished accommodation suitable for the Expert and members of his family;
- To pay subsistence allowance to the Expert while on internal tour away from Headquarters;
- To incur expenditure on internal travel or provide transport to the Expert on. official tour/duty:
- To grant leave to the Expert as admissible;
- To extend free hospital and medical treatment to the Expert and members of his family;
- To exempt the Expert and members of his family from payment of customs. duty on their personal effects when imported on first arrival within reasonable period;
- To exempt the Expert from paying income-tax;
- To indemnify the Expert in respect of damages suffered/awarded against him. for actions performed in the course of official duty; and
- If extension of deputation period by any time exceeding three months was sought by the host Government, the cost of terminal passage, transportation of baggage, Children Holiday Passage (restricted to two children) and return Home Leave Fares of expert and entitled members of his family would be borne by the host Government.

Date:

20/03/2018 Victoria, Mahl, sugareller Place:

Seal

#### Part -IV

## CERTIFICATE TO BE GIVEN BY THE INDIAN MISSION

- The ITEC Expert form has been personally scrutinized by the officer-in-charge of ITEC work in consultation with HOM.
- The Form is complete [in triplicate] in respect of answers to all questions and is accompanied by required documentation and details of the project for which the Expert is required.
- The deputation of the Expert is required for the exact period of days/months/years. The period of deputation has been discussed with the host Government which considers it adequate and no extension would be necessary.
- 4. A note has been attached containing details of exact location of the place of Expert's deployment, its distance from the capital city, climate conditions, requirement of dress and clothing, level of educational facilities available for Expert's children (including medium of instructions), hospital and medical facilities available, availability of food items locally and to be brought from India, currency and its exchange rate, mode of payment to the Expert and remittance facility to india.
- The host Government has been apprised of the terms and conditions, and have agreed to provide the requisite facilities to the Expert as per Part III of the form.
- 6. The host Government will provide secretarial assistance to the Expert, where required.
- A note on assessment of expected benefits to the host Government.

8.	The proposed deput	ation does/does not form part of J agreement signed on	oint Commission meeting held
		and .	
Signat	ure and Seal of	(Sankara Subbu)	
Officer	in-charge of ITEC	First Secretary	
in the I	Mission	High Commission of India	*
	one Ne	Victoria (Sevchelles)	

Telephone No: (Off.) (Res.)

Remarks/Recommendations of HOM/HOP

Date:

Signature (Seal - HOM/HOP)

( Dr. Ausaf Sayeed ) High Commissioner of India Victoria (Seychelles)

### Government of India

# Ministry of External Affairs Development Partnership Administration

# DEPUTATION OF EXPERT FROM INDIA UNDER THE INDIAN TECHNICAL AND ECONOMIC COOPERATION (ITEC) PROGRAMME

#### **APPLICATION FORM**

Name of the host country	Seychelles	
Designation of the proposed Expert	IP Consultant (1 position)	
Period of deputation	From	То
	01/06/18	31/05/20

## Part -I TO BE FILLED BY HOST GOVERNMENT

1	Description of the	Technical Assistance in IP (1 position)
	p <mark>roject.</mark> '	
2	Alms and objectives to be achieved through the proposed deputation of the Expert	Seychelles Business Environment Improves     To get Stake holders engagement and to facilitate as required on all matters of intellectual Property     Put in place relevant policy documentation egclear guidelines and procedure manual for staff to use during the course of their duties     Capacity Building notably "on the job training" undertaken for staff and stakeholders     Workshops demonstrating and advising relevant stakeholders on IP aspects,
3	Description of staff to be attached with the Expert on the project.	Director Intellectual Property     Sonior Registration Officer     Registration Officer     Assistant Registration Officer     Senior Registration Officer
4	Place of deployment, address and telephone number.	Place Registration Division Address 1st Floor, Independent House
		Telephone: 00248-4280900 Fax: 00248-4225784 Email: regdiv@registry.gov.sc

### SPECIFICATIONS FOR THE POST<sup>2</sup>

5	Duties of the Expert  (Job description)	<ul> <li>Develop comprehensive polices</li> <li>Provide Technical and Legal Assistance to the Registrar General on IP related issues</li> <li>Training of IP Staff</li> <li>Assist with hearings and court proceedings related to IP issues</li> <li>Facilitate Workshops and meeting with relevant stake holders with regards to IP issues</li> </ul>
6	Educational /Technical  Qualifications required	Post Graduata degree in International Trade, Law, Economics or related fields Expertise in Industrial Property and its link with WTO and TRIPS
7	Work Experience	<ul> <li>At least 5 years post qualifying experience in similar field of work</li> <li>Demonstrated working experience at a Senior Level of Government</li> <li>Demonstrated Leadership and project Management exparience</li> <li>Experience in working with jurisdiction and stakeholders from a range of background, with ability to manage diverse teams and partner relationships</li> <li>Respect for diversity and ability to adapt to different cultural Settings</li> </ul>
8	Field of Specialization - (Type of material, equipment and machinery etc. with which the Expert is expected to be familiar)	

<sup>2 [</sup>Please attach separate sheet(s), if space is not enough in these columns)

#### Part - III

## UNDERTAKING TO BE GIVEN BY THE HOST GOVERNMENT

The Host Government hereby undertakes:

- To provide furnished accommodation suitable for the Expert and members of his family;
- To pay subsistence allowance to the Expert while on internal tour away from Headquarters;
- > To incur expenditure on internal travel or provide transport to the Expert on official tour/duty;
- To grant leave to the Expert as admissible;
- To extend free hospital and medical treatment to the Expert and members of his family;
- To exempt the Expert and members of his family from payment of customs duty on their personal effects when imported on first arrival within reasonable period;
- To exempt the Expert from paying income-tax;
- To indemnify the Expert in respect of damages suffered/awarded against him for actions performed in the course of official duty, and
- If extension of deputation period by any time exceeding three months was sought by the host Government, the cost of terminal passage, transportation of baggage, Children Holiday Passage (restricted to two children) and return Home Leave Fares of expert and entitled members of his family would be borne by the host Government.

Date: 20/03/2018
Place: Victoria, Mahl regulates

Seal

#### Part -IV

#### CERTIFICATE TO BE GIVEN BY THE INDIAN MISSION

- 1. The ITEC Expert form has been personally scrutinized by the officer-in-charge of ITEC work in consultation with HOM.
- 2. The Form is complete [in triplicate] in respect of answers to all questions and is accompanied by required documentation and details of the project for which the Expert is required.
- The deputation of the Expert is required for the exact period of days/months/years. The period of deputation has been discussed with the host Government which considers it adequate and no extension would be necessary.
- 4. A note has been attached containing details of exact location of the place of Expert's deployment, its distance from the capital city, climate conditions, requirement of dress and clothing, level of educational facilities available for Expert's children (including medium of instructions), hospital and medical facilities available, availability of food items locally and to be brought from India, currency and its exchange rate, mode of payment to the Expert and remittance facility to India.
- 5. The host Government has been apprised of the terms and conditions, and have agreed to provide the requisite facilities to the Expert as per Part III of the form.
- 6. The host Government will provide secretarial assistance to the Expert, where required.
- A note on assessment of expected benefits to the host Government.

8.	The proposed deputation does/does not for	rm part of Joint Commission meetin	g held
	on/ agreement signed on	*	

Signature and Seal of Officer-in-charge of ITEC in the Mission

Telephone No :

(Off.) (Res.) (Sankara Subbu)

First Secretary High Commission of India

Victoria (Seychelles) + 148 2874803

Remarks/Recommendations of HOM/HOP.

Date: 28 13 2018

Signature (Seal - HOM/HOP) ( Dr. Ausaf Sayeed ) High Commissioner of India Victoria (Seychelles)

#### Government of India

# Ministry of External Affairs Development Partnership Administration

# DEPUTATION OF EXPERT FROM INDIA UNDER THE INDIAN TECHNICAL AND ECONOMIC COOPERATION (ITEC) PROGRAMME

#### APPLICATION FORM

Name of the host country	Seychelles	
Designation of the proposed  Expert	Company/Business Consultant (2 positions)	
Period of deputation	From	То
	01/08/18	31/05/20

## Part -I TO BE FILLED BY HOST GOVERNMENT

,				
1			Technical Assistance in Company/Business Section	
	-	project.'		
2		Aims and objectives to	To Improve Seychelies Business Environment	
		be achieved through the	<ul> <li>To strengthen the Internal capacity of the staff</li> </ul>	
		proposed deputation of	working with the Companies Act	
			<ul> <li>Undertake assessment of the strengths and weaknesses of the existing system and procedures in in place</li> </ul>	
			<ul> <li>Contribute and participate in the review process of the Compenies Act within best international norms and practice whilst ensuring it remains relevant and practical to the Seychelies context and needs</li> </ul>	
		the Expert	<ul> <li>Prepare both staff and stakeholders for the smooth implementation of the Act through appropriate training programs</li> </ul>	
			<ul> <li>Sensitization of the public in regards to the implementation and amendments to the Companies Act in the context of the Registration Division.</li> </ul>	
			To work close collaboration with the Registrar General	
	3	Description of staff to be		
		attached with the Expert	1 Senior Registration Officer	
			2Registration Officer	
		on the project.	1Assistant Registration Officer 2 Senior Registration Officer	
-			1 senior Registration Assistant	
	4	Place of deployment,	Place Registration Division	
		address and telephone	Address 1st Floor, Independent House	
		number		
		r'	Telephone: 00248-4280900	
			Fapc 00248-4228764	
		1	Email: regdiv@registry.gov.sc	

## SPECIFICATIONS FOR THE POST<sup>2</sup>

5	Dudles - £41 - E	Work with close collaboration of the Registrar General with
د ا	Duties of the Expert	regards to the review of the Companies Act
		Review the internal system and procedure and identify
		the weaknesses and strengths and make necessary
		recommendations
		<ul> <li>Participate in the review of existing laws that have</li> </ul>
		implications in the review of the Companies Act
	(Job description)	Facilitate the recessery capacity building to empower the
		staff of the Companies/Business Section and its
		stakeholders
		<ul> <li>Work on a sensitization program for the different</li> </ul>
		stakeholders in the context of the Division
		<ul> <li>Assist with hearings and court proceedings related to the</li> </ul>
6	Educational /Technical	Company/Business issues
U	Educational / (ec(t))(cat	Post Graduate degree in International Trade,
	Qualifications assults d	Law, Economics or related fields
	Qualifications required	Extensive expertise in Company Law
7	Work Experience	
		At least 5 years post qualifying experience in similar
		field of work
		a Damenda durable and the second
		Demonstrated working experience at a Senior Level of Govt
		or doy.
		Demonstrated Leadership and Management
		experience
	required	Experience in working with stakeholders from a
		range of background, with ability to manage diverse
		teams and partner relationships
		Respect for diversity and ability to adapt to different
		cultural Settings
		,
8	Field of Specialization -	
	(Type of material, equipment	
	and machinery etc. with which the Expert is expected to be	
	familiar)	
	,	

<sup>&</sup>lt;sup>2</sup> [Please attach separate sheet(s), if space is not enough in these columns)

### Part - III

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- To exempt the Expert from paying income-tax;
- To indemnify the Expert in respect of damages suffered/awarded sgainst him for actions performed in the course of official duty; and
- If extension of deputation period by any time exceeding three months was sought by the host Government, the cost of terminal passage, transportation of baggage, Children Holiday Passage (restricted to two children) and return Home Leave Fares of expert and entitled members of his family would be borne by the host Government.

Date: 30 03 2018 Make, coulder

Authorized Signatory

Seal

#### Part -IV

#### CERTIFICATE TO BE GIVEN BY THE INDIAN MISSION

- The ITEC Expert form has been personally scrutinized by the officer-in-charge of ITEC work in consultation with HOM.
- The Form is complete [in triplicate] in respect of answers to all questions and is accompanied by required documentation and details of the project for which the Expert is required.
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- The host Government has been apprised of the terms and conditions, and have agreed to provide the requisite facilities to the Expert as per Part III of the form.
- The host Government will provide secretarial assistance to the Expert, where required.
- A note on assessment of expected benefits to the host Government.

8.	The proposed deputation does/does not form part of Joint Commission meeting heli on/ agreement signed on
	(Sankara Suin

Signature and Seal of Officer-in-charge of ITEC High Commission of the a In the Mission Telephone No:

First Secretary Victoria (Seychelles) +248 28 H80 3

(Off.) (Res. )

Remarks/Recommendations of HOM/HOP.

Date:

28/3 ho18

Signature (Seal - HOM/HOP)

( Dr. Ausaf Sayeed ) High Commissioner of India Victoria (Seychelles)